Supplementary Cause List -1 Sr. No. 4

### HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 17/2020, EMG-CM No. 32/2020 & EMG-CM No. 33/2020. EMG-CAV No. 1/2020

Bhumesh K. Angural and others

.....Petitioner (s)

Through :- Mr. Ashok Sharma, Advocate (on Video Call from his residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and .....Respondent(s) others

Through :-

# Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

# ORDER

## EMG-CM No. 32/2020

The instant application has been filed by the petitioners for dispensation of filing of affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioners shall do the needful within a period of three days

from the opening of lockdown.

Application is, accordingly, **disposed of**.

#### EMG-WP(C) No. 17/2020 & EMG-CM No. 33/2020

List the instant writ petition along with EMG-WP(C) No. 12/2020, case titled "*Pankaj Mangotra and others Vs UT of J&K and others*" on 11.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 09.05.2020 (Muneesh)